IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

WP No. 18840 of 2025

(NABHA POWER LIMITED Vs UNION OF INDIA AND OTHERS)

Dated: 17-06-2025

Shri Ashutosh Shrivastava, Shri Aashwyn Singh and Shri Rahul Rawat -

Advocates for petitioner.

Smt. Gulabkali Patel - Advocate for respondent No.1 on advance notice.

Shri Greeshm Jain - Advocate for respondents No.2 and 3.

Heard on the question of interim relief.

It is pointed out that in identical circumstances, a coordinate Bench of this

Court in WP No. 14964 of 2025 has passed an interim order on 29.04.2025

observing that Rs. 300/- cannot be added and burden cannot be shifted upon

petitioner. The petitioner herein is similarly situated and is entitled for the similar

interim relief.

Under these circumstances, as a matter of interim relief, it is directed that

no coercive action will be taken against the petitioner for deposition of Rs. 300/-

in absence any statue or law till the next date of hearing.

List along with WP No. 14964 of 2025 for analogous hearing.

Office to reflect the name of Shri Greeshm Jain as counsel for respondents

No.2 and 3.

(VISHAL MISHRA) JUDGE

VV